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CORAM : HON'BLE MR. J.N. MURTHY .. JUDICIAL MEMBER  
 HON'BLE MR. M.M. SINGH .. ADMINISTRATIVE MEMBER

13.12.1989

Mr. J.S. Yadav for Mr. J.D. Ajmera, the learned advocate for the respondents present. Neither the applicant nor his advocate present. Mr. Yadav argues that the applicant's request for voluntary retirement has since been accepted and order dt. 11.8.1989 issued. He tendered a copy of the order which is taken on record. In view of this order, no cause for any relief survives. So far as taking the service from the applicant is concerned, admittedly the applicant has been paid his salary and allowances for the period in question and salary and allowances are *prima facie* sufficient satisfaction for the service a government servant renders.

In view of the document produced by Mr. Yadav, the petitioner has no cause and the application is finally disposed of accordingly with no order as to costs.

M. M. Singh  
 Administrative Member

( J N Murthy )  
 Judicial Member

R.

OUR LOCAL MEMBER

COMMITTEE : HON. MR. J.N. MURTHY

AP. SECRETARY : HON. MR. M.M. SINGH

13.12.1983

Mr. J.C. YADAV FOR MR. J.P. ALIENATE THE FOLLOWING

SACOCATE FOR THE REBONDING PRESENT. HAVING THE APPROPRIATE

FOR HIS SACOCATE PRESENT. MR. YADAV ADDRESSES PLEAS FOR THE

SACOCATE, A REQUEST FOR APPROVAL REFERENCING THE SAME

BEEN RECEIVED AND ORDERED. 13.12.1983. IN VIEW OF

A COPY OF THE ORDER WHICH IS FAKED ON RECORD. IT ALIVE TO

THIS ORDER TO CAUSE FOR ANY LETTER ANSWER. SO FAR AS

TAKING THE SERVICE FROM THE APPROPRIATE IS CONCERNING

SACOCATE THE APPROPRIATE HAS BEEN MADE THIS DAY AND

SACOCATE FOR THE BETTER IN DRAFTING AND EASING AND

SACOCATE THE DRAFTING IS SUFFICIENT SITUATION FOR

THE SERVICE A GOVERNMENT COURTING LONGER.

IN VIEW OF THE DOCUMENT BEING PREPARED BY MR. YADAV

THE BETTERMENT HAS ON CAUSE AND THE APPROPRIATE IS

FINALLY DISPOSED OF ACCORDINGLY WITH AN ORDER AS TO

COSTS.

( J. N. MURTHY )  
ADMINISTRATIVE MEMBER( M. M. SINGH )  
ADMINISTRATIVE MEMBER

R.

M.A./150/89

in

O.A./647/88

(6)

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman

10/02/1989

Heard learned advocate Mr. M.B. Buch for the applicant. Mr. J.D. Ajmera, learned advocate for the respondents has filed a leave note. In this misc. application, the applicant has requested for early hearing of the O.A./647/88. The matter O.A./647/88 be fixed on 10th April, 1989 for final hearing. With this order, M.A./150/89 stands disposed of.

*Ph. Trivedi*  
( P H Trivedi )  
Vice Chairman

\*Mogera